

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29920/2018

(Arising out of impugned final judgment and order dated 02-08-2018 in SA No. 268/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

FOOD CORPORATION OF INDIA & ORS.

Petitioner(s)

VERSUS

UMESH CHANDRA GUPTA

Respondent(s)

IA No. 1358/2022 - APPLICATION FOR PERMISSION)

Date : 06-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ajit Pudussery, AOR
Mr. Vijayan K., Adv.

For Respondent(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Vignesh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent delinquent was ordered to be reinstated with finding that the disciplinary proceeding is vitiated in law.

He has, however, already reached the age of superannuation. Therefore, to give effect to the reinstatement order at this point of time is not possible. Therefore, only financial benefits will be the subject matter of consideration in the present proceedings. Whether the respondent is entitled to superannuation benefits under the applicable regulations of the Food Corporation of India may also be the subject matter of consideration.

Leave granted.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR